

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.5- IA/1034(AHM)2024
in
CP(IB) 75 of 2018

Proceedings under Section 10 IBC

IN THE MATTER OF:

UIC Corporation Pvt Ltd
V/s
State Bank of India & Ors

.....Applicant

.....Respondent

Order delivered on: 15/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Adv.

ORDER

IA/1034(AHM)2024

Heard Learned Counsel for the applicant.

Extension of liquidation period is granted from 10.07.2024 upto 30th November. This liquidation process has taken a long period in progress. He is directed to file by a separate IA the steps taken to dispose-off the only asset, which is stated to have been ceded to liquidation by SBI. In view of the above, IA 1034 of 2024 is disposed-off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)